

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00524/2019

Dated Wednesday the 10th day of April Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

K. Lakshmanan
No. 862, 10th Street
61st Street
K.K. Nagar, Chennai – 600 078. Applicant

By Advocate M/s R. Malaichamy

Vs

1. Union of India
Rep. by the Secretary
Department of Posts
Ministry of Communications
Dak Bhavan, Sansad Marg
New Delhi – 110 001.

2. The Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai – 600 002.

3. The Senior Superintendent of Post Offices
Chennai City South Division
Chennai – 600 017. Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

- "i. To direct the respondents to grant MACP-II to the applicant with all attendant benefits, and
- ii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. Learned counsel for applicant submits that the applicant is similarly placed as the one in OA 1486/2013 which was disposed of by Annexure A1 order dt. 17.10.2016 directing the respondents to grant financial upgradation due to the applicant therein w.e.f. 28.07.2007 and arrange to extend the consequential benefits including arrears of pay and pension within a period of two months from the date of receipt of copy of the order.

3. The applicant submitted Annexure A3 representation dt. 07.03.2019 relying on the above order and the matter is still pending before the competent authority. The applicant would be satisfied if the competent authority is directed to consider the representation and pass appropriate orders in the light of the judicial precedent cited therein.

4. Mr. M. Kishore Kumar, Senior Panel Counsel takes notice for the respondents and submits that the respondents would haave no objection to pass a reasoned and speaking order on the representation of the applicant, if so directed by the Tribunal.

5. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A3 representation of the applicant dt. 07.03.2019 in accordance with law and in the light of the judicial precedents cited, if applicable and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

10.04.2019

SKSI